

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVATION
LOK SABHA**

UNSTARRED QUESTION NO:242
ANSWERED ON:21.11.2000
AMENDMENT IN LAND CEILING LAWS
SUNDER LAL TIWARI

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVATION be pleased to state:

- (a) whether the Government are seriously contemplating to amend the Land Ceiling Laws;
- (b) if so, whether the Union Government have invited suggestions in this regard from the State Governments;
- (c) if so, the names of the States from where suggestions have been received so far;
- (d) the major amendments likely to be made in the Land Ceiling Laws; and
- (e) the time by which the said amendments are likely to be introduced?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a): No, Sir. The Urban Land (Ceiling and Regulation) Act, 1976 which was enacted under Article 252 of the Constitution of India, has been repealed by the Government through the Urban Land (Ceiling & Regulation) Repeal Act, 1999.

(b)to(e): Do not arise.